

SHRI MOHD. SHAFI QURESHI : I introduce the Bill.

I beg to move :

"That the Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services for the purposes of Railways during the financial year ended on the 31st day of March, 1972, in excess of the amounts granted for those services and for that year, be taken into consideration."

MR. DEPUTY-SPEAKER : The question is :

"That the Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services for the purposes of Railways during the financial year ended on the 31st day of March, 1972, in excess of the amounts granted for those services and for that year, be taken into consideration."

*The motion was adopted.*

MR. DEPUTY-SPEAKER : We take up clause-by-clause consideration, and I shall put the motion to the vote.

The question is :

"Clauses 2 and 3, the Schedule, Clause 1, the Enacting Formula and the Title stand part of the Bill."

*The motion was adopted.*

*Clauses 2 and 3, the Schedule, Clause 1, the Enacting Formula and the Title were added to the Bill.*

SHRI MOHD. SHAFI QURESHI : I move :

"That the Bill be passed."

MR. DEPUTY-SPEAKER : The question is :

"That the Bill be passed."

*The motion was adopted.*

14.21 hrs.

#### SUPPLEMENTARY DEMANDS FOR GRANTS (GENERAL), 1973-74

MR. DEPUTY-SPEAKER : The House will now take up the supplementary Demands for Grants.

#### DEMAND NO. 6. Payments to Indian Council of Agricultural Research.

MR. DEPUTY-SPEAKER : Motion moved.

"That a Supplementary sum not exceeding Rs. 1,000 on Revenue Account be granted to the President to defray the charges which will come in course of payment during the years ending the 31st day of March, 1974 in respect of 'Payments to Indian Council of Agricultural Research'."

#### DEMAND NO. 9.—Department of Co-operation

MR. DEPUTY-SPEAKER : Motion moved :

"That a Supplementary sum not exceeding Rs. 3,10,12,000 on Revenue Account be granted to the President to defray the charge which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Department of Co-operation'."

† Introduced/Moved with the recommendation of the President.

\* Moved with the recommendation of the President.

**DEMAND NO. 11. Foreign Trade.**

**MR. DEPUTY-SPEAKER:** Motion moved:

"That a Supplementary sum not exceeding Rs. 23,00,00,000 on Capital Account be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Foreign Trade'."

**DEMAND NO. 16. Posts and Telegraphs—Working Expenses.**

**MR. DEPUTY-SPEAKER:** Motion moved :

"That a Supplementary sum not exceeding Rs. 22,48,46,000 on Revenue Account be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974 in respect of 'Posts and Telegraphs—working Expenses'."

**DEMAND NO. 18—Capital Outlay on Posts and Telegraphs (Not met from Revenue).**

**MR. DEPUTY-SPEAKER:** Motion moved:

"That a Supplementary sum not exceeding Rs. 18,30,00,000 on Capital Account be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Capital Outlay on Posts and Telegraphs (Not met from Revenue)'."

**DEMAND NO. 19.—Ministry of Defence.**

**MR. DEPUTY-SPEAKER:** Motion moved.

"That a Supplementary sum not exceeding Rs. 13,88,000 on Revenue Account and not exceeding Rs. 1,000 on Capital Account be granted to the President to defray the charges which will come in course of payment during

the year ending the 31st day of March, 1974, in respect of 'Ministry of Defence'."

**DEMAND NO. 20.—Defence Services—Army.**

**MR. DEPUTY-SPEAKER :** Motion moved :

"That a Supplementary sum not exceeding Rs. 139,38,89,000 on Revenue Account be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974 in respect of Defence Services—'Army' "

**DEMAND NO. 21 --Defence Services—Navy.**

**MR. DEPUTY-SPEAKER:** Motion moved:

"That a Supplementary sum not exceeding Rs. 11,77,03,000 on Revenue Account be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974 in respect of 'Defence Services—Navy'."

**DEMAND NO. 22 --Defence Services - Air Force.**

**MR. DEPUTY-SPEAKER :** Motion moved :

"That a Supplementary sum not exceeding Rs. 9,92,66,000 on Revenue Account be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Defence Services—Air Force'."

**DEMAND NO. 23.—Defence Services - Pensions, etc.**

**MR. DEPUTY-SPEAKER:** Motion moved:

"That a Supplementary sum not exceeding Rs. 2,07,00,000 on Revenue Account be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974 in respect of 'Defence Services—Pensions' etc'."

**DEMAND NO. 24.—Defence Capital Outlay.**

**MR. DEPUTY-SPEAKER:** Motion moved:

"That a Supplementary sum not exceeding Rs. 8,04,98,000 on Capital Account be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Defence Capital Outlay'."

**DEMAND NO. 26.—Education.**

**MR. DEPUTY-SPEAKER:** Motion moved:

"That a Supplementary sum not exceeding Rs. 1,000 on Revenue Account be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974 in respect of 'Education'."

**DEMAND NO 28.—Ministry of External Affairs.**

**MR. DEPUTY-SPEAKER:** Motion moved:

"That a Supplementary sum not exceeding Rs. 7,18,00,000 on Capital Account be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974 in respect of 'Ministry of External Affairs'."

**DEMAND NO. 29.—Ministry of Finance.**

**MR. DEPUTY-SPEAKER:** Motion moved:

"That a Supplementary sum not exceeding Rs. 2,07,59,000 on Revenue Account be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974 in respect of 'Ministry of Finance'."

**DEMAND NO. 32.—Taxes on Income etc.**

**MR. DEPUTY-SPEAKER:** Motion moved:

"That a Supplementary sum not exceeding Rs. 4,96,97,000 on Revenue Account be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974 in respect of 'Taxes on Income etc.'"

**DEMAND NO. 34.—AUDIT.**

**MR. DEPUTY-SPEAKER:** Motion moved:

"That a Supplementary sum not exceeding Rs. 1,70,00,000 on Revenue Account be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Audit'."

**DEMAND NO 37.—Opium and Alkaloid Factories.**

**MR. DEPUTY-SPEAKER:** Motion moved:

"That a Supplementary sum not exceeding Rs. 19,45,000 on Capital Account be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Opium and Alkaloid Factories'."

**DEMAND NO. 38.—Transfers to State and Union Territory Governments.**

**MR. DEPUTY-SPEAKER:** Motion moved:

"That a Supplementary sum not exceeding Rs. 89,36,60,000 on Revenue Account and not exceeding Rs. 95,000 on Capital Account be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Transfers to State and Union Territory Governments'."

DEMAND NO. 39. Other Expenditure of the Ministry of Finance.

MR. DEPUTY-SPEAKER: \*Motion moved.

"That a Supplementary sum not exceeding Rs. 106,36,02,000 on Capital Account be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Other Expenditure of the Ministry of Finance' "

DEMAND NO 40—Loans to Government Servants, etc

MR DEPUTY-SPEAKER Motion moved.

"That a Supplementary sum not exceeding Rs. 3,17,00,000 on Capital Account be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Loans to Government Servants, etc' "

DEMAND NO 44—Ministry of Heavy Industry.

MR DEPUTY SPEAKER Motion moved

"That a Supplementary sum not exceeding Rs 11,77,000 on Revenue Account be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974 in respect of 'Ministry of Heavy Industry' "

DEMAND NO. 45—Heavy Industries

MR DEPUTY-SPEAKER: Motion moved

"That a Supplementary sum not exceeding Rs. 1,000 on Revenue Account and not exceeding Rs. 1,000 on Capital Account be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Heavy Industries'."

DEMAND NO. 46.—Ministry of Home Affairs.

MR. DEPUTY-SPEAKER: Motion moved:

"That a Supplementary sum not exceeding Rs. 10,33,000 on Revenue Account be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974 in respect of 'Ministry of Home Affairs'."

DEMAND NO. 48.—Department of Personnel and Administrative Reforms.

MR DEPUTY-SPEAKER Motion moved

"That a Supplementary sum not exceeding Rs 12,45,000 on Revenue Account be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974 in respect of 'Department of Personnel and Administrative Reforms' "

DEMAND NO 49—Police

MR DEPUTY-SPEAKER Motion moved

"That a Supplementary sum not exceeding Rs 4 65,37,000 on Revenue Account be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Police' "

DEMAND NO. 50—Census

MR DEPUTY-SPEAKER Motion moved.

"That a Supplementary sum not exceeding Rs 16,53,000 on Revenue Account be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974 in respect of 'Census'."

**DEMAND NO. 51.**—Other Expenditure of the Ministry of Home Affairs.

**MR. DEPUTY-SPEAKER :** Motion moved :

“That a Supplementary sum not exceeding Rs. 4,43,69,000 on Revenue Account and not exceeding Rs. 2,16,93,000 on Capital Account be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of Other Expenditure of the Ministry of Home Affairs.”

**DEMAND NO. 53** —Chandigarh.

**MR. DEPUTY-SPEAKER:** Motion moved

“That a Supplementary sum not exceeding Rs. 3,00,000 on Revenue Account and not exceeding Rs. 22,31,000 on Capital Account be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Chandigarh'.”

**DEMAND NO. 54.**—Andaman and Nicobar Islands

**MR. DEPUTY-SPEAKER:** Motion moved:

“That a Supplementary sum not exceeding Rs. 59,28,000 on Capital Account be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974 in respect of 'Andaman and Nicobar Islands'.”

**DEMAND NO. 56.** Dadra and Nagar Haveli.

**MR. DEPUTY-SPEAKER:** Motion moved:

“That a Supplementary sum not exceeding Rs. 6,66,000 on Revenue Account and not exceeding Rs. 44,03,000

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on Capital Account be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Dadra and Nagar Haveli'.”

**DEMAND NO. 57.**—Laccadive Minicoy and Amindivi Islands.

“That a Supplementary sum not exceeding Rs. 37,53,000 on Capital Account be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Laccadive Minicoy and Amindivi Islands'.”

**DEMAND NO. 58** Ministry of Industrial Development.

**MR. DEPUTY-SPEAKER:** Motion moved:

“That a Supplementary sum not exceeding Rs. 3,80,000 on Revenue Account be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974 in respect of 'Ministry of Industrial Development'.”

**DEMAND NO. 59.**—Industries.

**MR. DEPUTY-SPEAKER:** Motion moved:

“That a Supplementary sum not exceeding Rs. 1,000 on Revenue Account and not exceeding Rs. 3,77,42,000 on Capital Account be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Industries'”

**DEMAND NO. 71.**—Ministry of Petroleum and Chemicals.

**MR. DEPUTY-SPEAKER:** Motion moved :

"That a Supplementary sum not exceeding Rs. 1,80,10,000 on Revenue Account and not exceeding Rs. 9,28,18,000 on Capital Account be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Ministry of Petroleum and Chemicals'."

**DEMAND NO. 75.**—Ministry of Shipping and Transport.

**MR. DEPUTY-SPEAKER :** Motion moved :

"That a Supplementary sum not exceeding Rs. 7,72,000 on Revenue Account be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974 in respect of 'Ministry of Shipping and Transport'."

**DEMAND NO. 77.**—Ports, Light Houses and Shipping.

**MR. DEPUTY-SPEAKER:** Motion moved :

"That a Supplementary sum not exceeding Rs. 1,94,97,000 on Revenue Account and not exceeding Rs. 11,65,68,000 on Capital Account be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of Ports, Light Houses and Shipping."

**DEMAND NO. 78.**—Road and Inland Water Transport.

**MR. DEPUTY-SPEAKER:** Motion moved :

"That a Supplementary sum not exceeding Rs. 2,85,49,000 on Capital Account be granted to the President to defray the charges which will come in

course of payment during the year ending the 31st day of March, 1974, in respect of 'Road and Inland Water Transport'."

**DEMAND NO. 79.**—Department of Steel.

**MR. DEPUTY SPEAKER:** Motion moved :

"That a Supplementary sum not exceeding Rs. 3,46,88,000 on Revenue Account be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974 in respect of 'Department of Steel'."

**DEMAND NO. 80.**—Department of Mines.

**MR. DEPUTY-SPEAKER:** Motion moved :

"That a Supplementary sum not exceeding Rs. 21,05,77,000 on Capital Account be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Department of Mines'."

**DEMAND NO. 83.**—Meteorology.

**MR. DEPUTY-SPEAKER :** Motion moved :

"That a Supplementary sum not exceeding Rs. 13,30,000 on Capital Account be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Meteorology'."

**DEMAND NO. 87.**—Public Works.

**MR. DEPUTY-SPEAKER :** Motion moved :

"That a Supplementary sum not exceeding Rs. 91,78,000 on Revenue Account and not exceeding Rs. 32,30,000 on Capital Account be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Public Works'."

**DEMAND NO. 90.—Atomic Energy Research and Development.**

**MR. DEPUTY-SPEAKER :** Motion moved :

"That a Supplementary sum not exceeding Rs. 5,59,72,000 on Capital Account be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Atomic Energy Research and Development'."

**DEMAND NO. 93.—Archaeology.**

**MR. DEPUTY-SPEAKER :** Motion moved :

"That a Supplementary sum not exceeding Rs. 61,64,000 on Revenue Account be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Archaeology'."

**DEMAND NO. 97.—Grants to Council of Scientific and Industrial Research**

**MR. DEPUTY-SPEAKER :** Motion moved :

"That a Supplementary sum not exceeding Rs. 77,28,000 on Revenue Account be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Grants to Council of Scientific and Industrial Research'."

**DEMAND NO. 102.—Rajya Sabha.**

**MR. DEPUTY-SPEAKER :** Motion moved :

"That a Supplementary sum not exceeding Rs. 3,85,000 on Revenue Account be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Rajya Sabha'."

**DEMAND NO. 103.—Department of Parliamentary Affairs.**

**MR. DEPUTY-SPEAKER :** Motion moved :

"That a Supplementary sum not exceeding Rs. 90,000 on Revenue Account be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Department of Parliamentary Affairs'."

**SHRI S. M. BANERJEE (Kanpur) :** Before I lend my support to the supplementary demands for grants, I have to submit a few things. What is asked for is a fabulous amount of Rs. 865.60 crores, of which Rs. 386.83 crores are on revenue account, Rs. 57.27 crores on capital account and Rs. 421.53 crores for disbursement of loans and advances.

The explanatory note on supplementary demand No. 32 says :

"Additional provision of Rs. 169.05 lakhs is required to meet expenditure on 2384 additional posts, as detailed in the annexure, created after the presentation of the Budget. The additional strength of officers and staff would result in a more effective functioning of the Income-tax Department and speed up collection of tax, realisation of arrears, finalisation of appeals, valuation of property, etc. Following the increase in the number of posts, additional provision is also required for payment of wages to daily wage workers in new offices, travelling expenses of new officers and staff hiring of buildings for office accommodation and purchase of furniture and other office equipment."

I do not grade more staff; let them have more I.T.Os. but what has happened to the realisation of income-tax arrears? Is it not a fact that arrears have gone up in recent years? There is a tendency for the assesses, especially employers, mill-magnates and big sharks to drag on litigation. In fact I come from Kanpur where the non-payment of revenue is the capital

[Shri S. M. Banerjee]

of many capitalists. What action has been taken to realise arrears not only in Kanpur but also in other metropolitan cities like Calcutta, Bombay, Madras and other places?

There is also mention about daily wage workers. I represent the income-tax employees and I am really sorry that these daily wage employees are kept on daily wages for ten years, 12 years or even 15 years without regularising their services. When the casual workers in the Railways and in the Defence department are going to be regularised, why in this particular department where the work is of a permanent nature these workers remain on daily wages for ages? I am happy that I took up the matter with Shri K. R. Ganesh and he gave an assurance that he would see that this problem was solved. Yet these workers have not yet been regularised. In the same demand an additional provision of Rs. 303.76 lakhs had been made for meeting expenditure on the implementation of the Government's decision on the Third Pay Commission's recommendations. The benefit of the Pay Commission report will not go to these people because they are on daily wages. Let a committee be appointed to go into this question so that at least those who have put in a year's service or two years' service might be confirmed or made a regular employee. I can appreciate a casual worker being appointed for a specific job if the job is intermittent or if it is not of a permanent nature. But, in these offices, I find that even after seven or eight years, they have not been made permanent or even regular, even though the job is there.

Then, Sir, I come to the Pay Commission's Report. Even today, there are many pay scales for which, no announcement has been made by the Government. I am not talking about Class I Officers only. There is the demand from the technocrats that they should be treated on par with IAS Officers. That fight is going on.

MR. DEPUTY SPEAKER: Under what Demand No?

SHRI S. M. BANERJEE: Under every demand, there is a head 'Additional Provision for implementation of Pay Commission's recommendations'.

MR. DEPUTY SPEAKER: This is part of the general discussion which has been going on.

SHRI S. M. BANERJEE: It has been clearly mentioned. I am fully within the ambit of the discussion. I hope I am absolutely relevant. I am mentioning those recommendations, which have not been implemented. The Class I Officers, whether they are doctors or they are engineers, have demanded, and correctly so, that they should be given parity with IAS Officers and there is no reason why a technocrat should be paid less than a person who comes from the Services.

Then, Sir, about the house rent allowance. A solemn decision was taken that all the recommendations will be implemented from 1st January 1973. What happened to this recommendation? Why, in this particular case, namely, house rent allowance, it is being implemented from 1st November 1973, when all the recommendations have to be implemented from 1st January 1973? In fact, they should have been implemented right from the time the Pay Commission was appointed. But, this was not accepted due to the financial burden involved, and it was agreed that this will be given effect to from 1st January 1973. I would like to know from the hon. Minister, why it is being delayed so much. Is it a fact that this is being delayed only because some of those who are occupying Government quarters will lose them. Their cases should be condoned and they should be written off. But, the bulk of the Central Government employees should not suffer, in the matter of house rent allowance, simply because some people might lose something. I would request, in all fairness, that whatever recommendations that have been made, should be implemented immediately. I would also request that certain pay scales which have not been



announced, should be announced immediately and house rent allowance should be paid from 1st January 1973.

Another question is this. You are aware that all the Federations of the Railways and all the unions...

**MR. DEPUTY-SPEAKER.** This is excluding Railways.

**SHRI S. M. BANERJEE:** Not only railway employees. Even if I exclude railway employees, all the associations of the Central Government employees are very much agitated and there is growing discontent among the Central Government employees because of the disparity between them and those working in the public sector undertakings. The other day I mentioned this. If the Life Insurance Corporation or the General Insurance Corporation can pay a minimum wage of Rs. 380 or Rs. 390, if the public undertakings like IIC or BHIL can pay Rs. 296 or Rs. 310 as minimum wage, why the Central Government employees alone should be paid only Rs. 196. I am not able to convince them logically. Is it only because they are more in number? This is most unfair and this is the gravest injustice done to the Central Government employees. I would urge that they should be given parity with the employees of the public undertakings. They should be given a national minimum wage.

Then, I come to Demand No. 79—Department of Steel—Bokaro. Sir, I have nothing to say about Bokaro. Bokaro has been coming up very nicely. But, I would like to ask the hon. Minister about one thing. Who was responsible for working out a shady deal to bring in one Mr. K. M. George, as part-time Chairman, from the Tatas? When Bokaro is coming up very nicely, who is the person who wants Bokaro to become Tata-oriented? Why the name of Mr. K. M. George was selected? Why his name was suggested knowing fully well that this gentleman left Bokaro at a time when the Prime Minister wanted

him to stay? How is it that a new set-up is coming up in Bokaro? Why the Managing Director was suddenly shifted? Why he has been sent back to Defence? What harm did he do? Sir, we know that this man gave his life for Bokaro. He was taken from Defence at the request of Mr. Mohan Kumaramangalam, when he was alive.

When he was Minister, he asked this gentleman to come and take charge of Bokaro. All the leading newspapers in the country have written about the shady and ungraceful manner in which he was removed from Bokaro. At the instance of whom? There should be some investigation because Bokaro should not suffer in the hands of those who talk of progressive things and socialism but who in their heart want Tata to thrive and expand at the cost of Bokaro. I want a clear-cut answer to this.

Government pensioners have been given a very paltry amount recently. Of course, I congratulate the minister for doing something for them, but their condition excites horror than pity. This decision should be implemented retrospectively and the quantum of their pension should be raised. Pensioners who are getting Rs. 50 or 60 or even 300 as pension, find it impossible to make both ends meet and they cannot have two square meals a day.

The exemption limit for income-tax has been raised from Rs. 5000 to 6000 recently.

**MR. DEPUTY-SPEAKER:** We are discussing Supplementary Demands. The point is whether these Supplementary Demands should be granted at all.

**SHRI S. M. BANERJEE:** They should not be granted at all. We know it will be passed; let us have the satisfaction of criticising the Government at least.

**MR. DEPUTY-SPEAKER:** On the proper occasion, you must criticise.

**SHRI S. M. BANERJEE:** Even at this late hour, the Finance Minister may realise the necessity of being more objective and do something. As I said, the exemption limit has been raised from Rs. 5,000 to 6,000 in accordance with the recommendations of the Wanchoo Commission. But what is Rs. 6,000 today when prices are rising so high? Can the minister say that Rs. 6,000 today is the same as Rs. 6,000 two years or even one year before? Money has lost the value beyond expectations. So, I would request the minister to raise the exemption limit to Rs. 12,000 or if that is not possible at least to Rs. 10,000, so that the middle-class employees are covered.

We are today going to pass these demands and hand over nearly a thousand crores to this Government which is squandering the money. University and college teachers have come in thousands from various parts of the country protesting against the non-implementation of a particular award given by the Central Government.

**MR. DEPUTY-SPEAKER:** This was raised in the morning.

**SHRI S. M. BANERJEE:** Yes, but they are still there. That award has not been implemented.

We are discussing the demands of the Agricultural Ministry and other ministries. One of the biggest fertiliser factories in the country in Kanpur-Indian Explosives—has been closed down because there is no power. Somebody says, coal has not reached. Somebody says there was some bungling in power. In addition, 54,000 employees belonging to the textile mills are laid off in Kanpur because of the power crisis. We were assured in the House that power will be supplied to all industries. Under the defence department, there are 5 or 6 ordnance factories in Kanpur alone. If power is not restored within 15 days,

I am afraid all these ordnance factories which are making sophisticated weapons are going to close down.

Then only one shift will be there. It is a serious matter and it is going to become a law and order situation in Kanpur. So, I would request the hon. Minister to convey my feeling to the Minister of Steel & Mines.

**MR. DEPUTY-SPEAKER:** He himself is there.

**SHRI S. M. BANERJEE:** He must go to the coalfields and see whether there is anything wrong there. He must ensure that there is proper coordination between his Ministry and the Railway Ministry. Now we do not know who is wrong. Within a couple of days Kanpur, which is the biggest industrial city in UP, will be in the midst of a power crisis and the workers will be laid off. In case it is not arranged within a week there is going to be a serious law and order situation in Kanpur, the responsibility for which will be squarely on this Government; because, the Chief Minister has already taken up the issue with the Centre. He has been assured during the election and also after the election that there will be sufficient supplies and yet the situation now is very bad. The condition of the ill-clad and ill-paid workers is pitiable. There will be a huge demonstration on the 1st of April after which there will be a general strike. I hope the hon. Minister will consider the points I have raised and take necessary remedial action.

\* **SHRI F. R. KRISHNAN (Salem):** Mr. Deputy Speaker, Sir, on behalf of my party, the Dravida Munnetra Kazhagam, I rise to say a few words on the Supplementary Demands for Grants (General) for the year 1973-74.

At the very outset I would refer to Demand No. 26—Education—for Rs. 1000.

\* The original speech was delivered in Tamil.

Here I would like to point out one important point. Sir, today throughout the country there is widespread student unrest. On 22nd February 1973, a Committee was constituted to go into the question of student unrest in the country. This Committee has not yet met even for once. In reply to starred Question No. 179, on 4th March 1974, the hon. Minister of Education stated that there is a probability of this Committee meeting for the first time in April, 1974. You can imagine what importance is being given by the Central Government to go into the question of student unrest in the country.

I wish to bring to your kind attention the basic reason for student unrest in the country. On 30-6-1973, 35.25 lakhs of young people who have passed matriculation examination and above are on the live registers of employment exchanges. On 30-6-1971 their number was 20.53 lakhs. But on 30-6-73 their number rose by 75 per cent. When the unemployment situation is reaching such alarming proportions, what has the Government done to reduce its rigours? As a result of economy measures adopted by the Central Government to contain the inflationary pressures, the Central Government effected a saving of Rs. 30 crores by not implementing employment-oriented schemes. In 1973-74, HALF-A-MILLION JOBS programme was started with a capital investment of about Rs. 100 crores. I would like to know how much money has been spent on this programme and how many jobs have been created under this scheme.

On account of acute shortage of raw materials like coal, oil, electric power, the unemployment problem will become still worse. In the newspapers, every day we see that so many hundreds and thousands of workers have been laid out etc. I would request that the Central Government should take energetic and effective steps to tackle the unemployment problem from all sides. If the Government had come forward with supplementary demands for such worth-

while schemes, this House would have been more than willing to accord its approval. But I have no faith in this Government and I do know that they are in capable of tackling such serious problems.

I need elaborately deal with the problem of urban housing in our country. Last year, as an economy measure the Central Government suspended the loan assistance being given to the Central Government employees for house construction. In Delhi, the loan facility to buy the flats constructed by the Delhi Development Authority, an organ of the Central Government, was also denied to the Central Government employees. I would request the hon. Minister of Finance to revoke the suspension of loan facility to the Central Government employees for house construction and also for purchasing D.D.A. flats.

Lastly, I would refer to the Income-tax arrears amounting to Rs. 798 crores. If only the Government had taken vigorous steps to collect the income tax arrears, there would have been no necessity at all for these supplementary demands. I hope that the Central Government will take the measures necessary for collecting the income-tax arrears at least in the coming financial year.

Sir, the Salem Steel Project is moving at snail's pace. I request the Government to expedite the implementation of this project, a dream-child of the 4 crore Tamil-people. As you know, Sir, 1974-75 is the first year of the Fifth Five Year Plan. I request the hon. Minister of Finance to give full financial assistance to the State of Tamil Nadu for all the schemes formulated for implementation in 1974-75.

In conclusion, I would point out that the Government of India have not done well in reducing the allocation for natural calamities in 1974-75 Budget. I hope that the Central Government would be liberal in the matter of extending financial assistance to the States afflicted by such natural calamities.

**THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH):** I am thankful to the hon. Members for briefly participating in this debate on Supplementary Demands.

Before I come to some of the specific points may I, with your permission, mention that the present batch of Supplementary Demands involves an additional expenditure of Rs. 865.63 crores of which Rs. 386.83 crores are on Revenue Account and Rs. 57.27 crores on Capital Account and Rs. 421.53 crores for disbursement of Loans and Advances. Although the sum asked for, is quite big, as the hon. Member, Shri Banerjee mentioned, if you go through the break-up of this sum, it will indicate that the amounts asked for are necessary for the furtherance of the policies of the Government and for the furtherance of the economic development and also for meeting certain social services and commitments.

Out of this Demand of Rs. 865.63 crores, Rs. 171.27 crores are for defence and Rs. 350.20 crores are for assistance provided to the State Governments *inter alia* for drought relief operations on account of the widespread and unprecedented drought and various other natural calamities that the States had to face. Therefore, this heavy demand has to be provided for drought assistance etc. to the State Governments.

Also the finances of the Railways have not been satisfactory and the House had the opportunity to discuss this earlier. Rs. 106.36 crores had to be given to the Railways as loan assistance. For the implementation of the Government decisions on the Pay Commission recommendations Rs. 134.93 crores had to be provided.

Now, these only indicate that these are inescapable expenditure and were necessary for meeting the requirements of the States as well as the Centre, in relation to help to the States, in relation to Defence Services, in relation to the economy of the country and the growth of the economy

and also in relation to the social commitments, implementation of the Pay Commission's recommendations and various other things.

Then, Shri Banerjee raised some specific points. One is about the very large allotment asked for regarding the administration of the Income-tax Department. He is aware that the Income-tax Department was very much under-staffed and to meet the various challenges of arrears, of evasion of concealment and of the complexities of these problems this is the minimum that is necessary and therefore this had to be done. And with this staff it will be easier to bring about better results in the tax administration.

About daily-wage workers, I had an occasion to go into this matter. I think the Board had issued an order sometime back to various representatives of the unions that in respect of daily-wage categories, those who have completed two or three years or so—I am not sure about the period—should be brought on to the regular salary scale in the regular establishment. If there are persons who have put in 10 or 15 years, I am not aware of this, I will certainly look into it. I don't think they should continue beyond this period. I don't remember whether it was specifically two or three years, but I know, specific orders were given.

**SHRI D. N. TIWARI (Gopalganj):** What happens is this. The worker works for two or three years, their services are terminated so that they cannot count their continuity of services...

**SHRI K. R. GANESH:** No, that will not be accepted. That will be unfair. I will personally look into this.

Then the hon. Member has raised about many points. Regarding the Pay Commission...

**SHRI S. M. BANERJEE:** House rent allowance. I asked about House-rent allowance. Why not it be given from 1st January, 1973?

**SHRI K. R. GANESH:** I will convey the views of the hon. Member to the hon. Minister. I am not prepared for this point of the Pay Commission which he has raised.

Then he asked about Bokaro. That is an administrative matter. I will convey the views of the hon. Member to the Minister of Steel. My colleague the Deputy Minister is also here. It would not be possible for me to go into the details of this thing.

So far as pensioners are concerned, recently, the Government of India has increased *ad hoc* increase of the pensions. Minimum pension has been raised to all pensioners who retired before 1-1-73. They will be entitled to this *ad hoc* relief, as well as, for the first time, on the basis of the recommendations of the Pay Commission, Government has accepted and those pensioners will be entitled to a dearness relief on the basis of every rise of 16 points. Now, Sir, this is for the first time that this has been accepted and this will go a long way in meeting the demands and the difficulties that the pensioners face. Of course it will involve tremendous amount of outlay from the side of the Government, but it was a policy which the Government had accepted and this will help the pensioners to that extent.

These are some of the specific points which the hon. Members have raised.

**SHRI S. M. BANERJEE:** What about power crisis?

**SHRI K. R. GANESH:** This House had opportunity to discuss about the power failure and about the difficulty which he mentioned regarding Kanpur. I will convey the views of the hon. Member to the Minister.

With these words, I request that these Demands may be accepted by the House.

**MR. DEPUTY SPEAKER:** The question is:

"That the respective Supplementary sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of the order paper be granted to the President to defray the charges that will come in course of payment during the year ending the 31st day of March, 1974, in respect of the following demands entered in the second column thereof—

DEMAND NOS— 6, 9, 11, 16, 18 to 24, 26, 28, 29, 32, 34, 37 to 40, 44 to 46, 48 to 51, 53, 54, 56 to 59, 71, 75, 77 to 80, 83, 87, 90, 93, 97, 102 and 103."

*The motion was adopted.*

#### APPROPRIATION BILL, 1974\*

**THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH):** Sir, I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1973-74."

**MR. DEPUTY SPEAKER:** The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1973-74."

*The Motion was adopted*

**SHRI K. R. GANESH:** Sir, I introduce the Bill.

I beg to move\*\*:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the

\*Published in Gazette of India Extraordinary Part II, Section 2, dated 25-3-74

\*\*Introduced Moved with the recommendation of the President.